

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-409(PB)/2017

Edelweiss Asset Reconstruction Co. Ltd.
Vs.

.... Applicant/Petitioner

Net 4 India Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Sh. S.K. Mohapatra,
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Sanjay Bhatt, Ms. J. Bhambhan, Advs.

ORDER

On the request made on behalf of learned Counsel for the respondent, hearing is deferred to 24th January, 2018.



**(M.M.KUMAR)
PRESIDENT**



**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

22.01.2018
V.Sethi